CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O. A. No. 416 of 1994

Wednesday this the 23rd day of March, 1994

CORAM

Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman Hon'ble Mr.P.V. Venkatakrishnan, Administrative Member

K.A.Anil Kumar, Blacksmith, Office of the Sr.Divisional Safety Officer, Stores, Southern Railway, Palakkad.

.... Applicant

(By Advocate Mr.M.R.Rajendran Nair)

Vs.

- The Senior Divisional Safety Officer Stores, Southern Railway, Palakkad.
- The Divisional Railway Manager Southern Railway, Palakkad.
- The Chief Personnel Officer, Southern Railway, Madras. Respondents

(By Advocate Mr. K. V. Sachidan and an)

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant challenges Annexure. A. IV order rejecting his request for change of category. Learned Standing Counsel for Railways submits that as a matter of policy, change of category from technical to non-technical grade/post is not allowed. In answer applicant would submit that there are special circumstances that justify departure from the policy. If there are special circumstances, applicant must bring them to the notice of 3rd respondent (who is said to be the competent authority)

in the first instance). If he files a detailed representation within one month from today, a reasoned order will be passed thereon within four weeks of the date of receipt of the representation by 3rd respondent, notwithstanding Annexures A2 and A4.

With the aforesaid directions, application is disposed of. No costs.

Dated the 23rd day of March, 1994.

P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN

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